

COURT - I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 19 of 2012 &
I.A. Nos. 33 & 34 of 2012

Dated : 15th March, 2012

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Mr. Chandrakant M. Parekh & Anr. ... Appellant(s)

Versus

Electricity Deptt. of Dadara &
Nagar Haveli & Anr. ...Respondent(s)

Counsel for the Appellant(s): Mr. Rohit N. Rao

Counsel for the Respondent(s): Mr. Sakesh Kumar for R.1
Mr. Dinesh Kapur &
Mr. Aditya Kr. Singhal for R.2

ORDER

It is submitted that the issue in this Appeal has already been covered and decided in the Judgment in Appeal Nos. 159 of 2011 dated 28.02.2012 and 175 of 2011 dated 14.03.2012, whereby the impugned Order had been set aside and the Appeals were allowed.

Since the impugned Order in this Appeal is common to the Appeal Nos. 159 & 175 of 2011, the same is set aside. Accordingly, this Appeal is allowed in terms of the Judgment passed in Appeal Nos. 159 of 2011 dated 28.02.2012 & 175 of 2011 dated 14.03.2012. Thus, this Appeal is disposed of.

(Rakesh Nath)
Technical Member
TS/SM

(Justice M. Karpaga Vinayagam)
Chairperson